## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.351/AT/2025

- Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bidar Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
- Petitioner : Bidar Transco Limited (BTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

## Petition No.352/TL/2025

- Subject : Petition under Section 14 & 15 of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with respect to Transmission License to Bidar Transco Limited.
- Petitioner : Bidar Transco Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : 19.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Vikas Kumar, BTL Shri Kamal, RECPDCL Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL

## **Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish an inter-State transmission system for the "Augmentation of transformation capacity by 3x500 MVA, 400/220 kV ICTs (6th-8th) and 1x1500 MVA, 765/400 kV ICT (4<sup>th</sup>) at Bidar PS" ('the Project') discovered through a competitive bidding process, and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process. He further submitted that the Petitioner has also applied for the change of its name, and the approval is likely to be received shortly. Accordingly, the Petitioner may be permitted to file an additional affidavit to place on record the details of the change of name along with supporting documents.

A RoP in Petition No.351/AT/2025 and Anr.

2. Considering the submissions made by the representative of the Petitioner, the Commission permitted the Petitioner to file its additional affidavit as above, within a week.

3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)